

11.13 Hrs.

### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, agreed without any amendment to the Mulki Rules (Repeal) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 18th December, 1973."
- (ii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, agreed without any amendment to the Konkan Passenger Ships (Acquisition) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 19th December, 1973."
- (iii) In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1973, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution. \* (Thirty-second Amendment) Bill 1973, which was passed by the Lok Sabha at its sitting held on the 18th December, 1973.

### ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following two Bills passed by the Houses of Parliament during the current session and assented to since a

report was last made to the House on the 14th December, 1973 :

- (1) The Payment of Bonus (Second Amendment) Bill, 1973.
- (2) The Central Excises and Salt (Second Amendment) Bill, 1973.

### COMMITTEE ON PUBLIC UNDERTAKINGS

#### FORTY-FIRST AND FORTY-FOURTH REPORTS

DR. SANKATA PRASAD (Misrikh) : I beg to present the following Reports of the Committee on Public Undertakings :—

- (1) Forty-first Report regarding action taken by Government on the recommendations contained in their First Report on Hindustan Steel Limited.
- (2) Forty-fourth Report regarding action taken by Government on the recommendations contained in their Eighteenth Report on Heavy Engineering Corporation Limited.

### RE. STRIKE BY LOCO RUNNING STAFF

MR. SPEAKER : Shri L. N. Mishra. He is not here. He will come later on, at 4 O'clock.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : नहीं अध्यक्ष महोदय, उस के बाद फिर बहस नहीं हो पाएगी ।

अध्यक्ष महोदय : अभी वह बात चल रही है । जब खतम होगी तभी आएंगे । उस के पहले कैसे आएंगे ?

श्री अटल बिहारी वाजपेयी : अगर 4 बजे तक भी बात खतम नहीं हुई तो क्या चार बजे भी नहीं आएंगे ?

अध्यक्ष महोदय : बहस के लिए फैसला थोड़े ही रोक देना है ।

श्री अटल बिहारी वाजपेयी : हम चाहते हैं कि फैसला हो जाय । लेकिन 4 बजे के बाद आप मेम्बरों को भी कुछ कहने का मौका दीजिए ।

\*The Bill was introduced in Lok Sabha as the Constitution (Thirty-third Amendment) Bill, 1973.